GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA UNSTARRED QUESTION NO. 4067 TO BE ANSWERED ON 18TH MARCH, 2020

AGR ISSUE IN TELECOM SECTOR

4067. SHRI CHANDRA SEKHAR SAHU: DR. PRITAM GOPINATHRAO MUNDE:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Department of Telecommunications held a high-level meet recently, with officials of the Finance Ministry and NITI Aayog, to explore solutions to the crisis emanating from the Adjusted Gross Revenue (AGR) dues;
- (b) if so, the details and the outcome thereof;
- (c) whether the Government is likely to prepare a proposal to put up before the Digital Communications Commission in this regard;
- (d) if so, the details thereof; and
- (e) the remedial measures taken or proposed to be taken by the Union Government to settle the issue amicably?

ANSWER

MINISTER OF STATE FOR COMMUNICATIONS, HUMAN RESOURCE DEVELOPMENT AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI SANJAY DHOTRE)

(a) to (e) A meeting of the Digital Communications Commission (DCC) was held on 28th February, 2020 wherein an agenda item on the issues related to the Telecom Sector was also discussed. The DCC also discussed the issue of payments received from and payable by the Telecom Licensees pursuant to the judgement of the Hon'ble Supreme Court in the Adjusted Gross Revenue (AGR) matter and the implications thereof.

Pursuant to the recommendations of the DCC, a proposal on the implementation of the judgement of the Hon'ble Supreme Court dated 24.10.2019 in the Adjusted Gross Revenue(AGR) matter was taken up for consideration and approval by the Cabinet. Consequent to the approval by the Cabinet an application has been moved before the Hon'ble Supreme Court on 16.03.2019 seeking permission of the Hon'ble Court to pay the unpaid or remaining to be paid amount of past DoT assessed/calculated dues in annual instalments over 20 years duly protecting the net present value of the said dues using a suitable discount rate.
